

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3210  
TO BE ANSWERED ON 5.12.2016**

**REGULATOR FOR EMPLOYMENT AGENCIES**

**3210. DR. K. GOPAL:**

**Will the minister of labour and employment be pleased to state:**

- (a) whether the government proposes to set up regulator for employment agencies by amending the contract labour law 1971;**
- (b) if so, the details thereof;**
- (c) the steps taken/being taken by the government to ensure that the workers are not duped by the hiring agencies in the country; and**
- (d) the action taken including cancellation of licences taken by the government against such agencies, during the last three years and the current year, State/UT-wise?**

**ANSWER**

**MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) & (b): No, Madam. Presently, there is no such proposal.**

**(c) & (d): A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce various labour laws in Central Sphere including the Contract Labour (Regulation & Abolition) Act, 1970. The country-wide network of Dy. Chief Labour Commissioners and Regional Labour Commissioners under the control of Chief Labour Commissioner (Central) is mandated to settle the complaints/claims in regard to grievances/complaints arising out of the enforcement of various labour laws. Besides, a grievance redressal mechanism exists in the States/UTs in respect of the grievances pertaining to establishment coming under the State Sphere.**

**For effective implementation of various labour laws, regular inspections are conducted by the Officers of Central Industrial Relations Machinery (CIRM). The details of enforcement in respect of the Contract Labour (Regulation & Abolition) Act, 1970 for the past three years is as under :-**

**Contd..2/-**

<b>Particulars</b>	<b>2013-14</b>	<b>2014- 15</b>	<b>2015-16</b>
<b>No. of Inspections conducted</b>	<b>7235</b>	<b>4779</b>	<b>10593</b>
<b>No of Irregularities</b>	<b>86460</b>	<b>61901</b>	<b>117936</b>
<b>No. of Prosecution Launched</b>	<b>4063</b>	<b>3086</b>	<b>3411</b>
<b>No. of Convictions</b>	<b>1476</b>	<b>890</b>	<b>2009</b>

**The details in respect of cancellation of licences under the Contract Labour (Regulation & Abolition) Act, 1970 is enclosed as Annexure-A.**

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**Annexure – A**

The details in respect of cancellation of licences under the Contract Labour  
(Regulation & Abolition) Act, 1970

Year	No. of licensed contractor at the beginning of the year B/F	No. of new licenses issued	No. of licenses			No. of licensed contractor at the end of the year	No. of contract labour covered by such licenses
			Cancelled/revoked	Expired	Total		
			(a)	(b)	(a+b)		
2013-14	36790	14710	18	10299	10317	41183	1967747
2014-15	41183	14371	66	11666	11732	43822	1903170
2015-16	43822	16255	175	10877	11052	49025	2092673

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